

## **HIGH COURT OF KARNATAKA, BENGALURU**

*Modified Guidelines for connecting to the Video Conference in all  
the Benches of the High Court of Karnataka from  
11.12.2023 on Pilot Basis*

1. All the Advocates, party-in-persons, Litigants, Media persons shall get themselves compulsorily registered on the Zoom platform as a onetime measure by signup procedure.
2. Only such registered users are allowed to join the Video Conference for the Court Hall proceedings as a signed in users.
3. Before getting registration in the Zoom Platform by signup procedure, each Advocate, party-in-person, Litigant, Government Department shall mandatorily register in the High Court Online Digital Case Diary portal by visiting URL: <https://karnatakajudiciary.kar.nic.in/advreg/>
4. The above requirement of mandatory registration in online digital case diary is necessary to whitelist the email IDs Provided therein for giving them access to the Court Hall Proceedings through VC. The said measure is necessitated to safe guard the cyber security issue.
5. Please note, the email IDs furnished while registering in the Online Digital Case Diary of the High Court of Karnataka shall be the email ID as a signup / login ID in the Zoom VC Platform.
6. Those Advocates, party-in-persons, Litigants, Government Department who have already registered in the Online Digital Case Diary shall use very same email ID provided therein in the Zoom Platform for signup / login.
7. However, the Advocates, party-in-persons, Litigants, Government Department who have not registered in the Online Digital Case Diary so far shall register themselves immediately by furnishing email ID by following the above stated URL and use the very same email ID in the Zoom Platform.
8. The Advocates, party-in-persons, Litigants shall put their participant Names as List No. Case no and name. (Ex. List-1: WP 1/2003: Rama)

9. The Media persons listed for accreditation in the High Court of Karnataka shall send their email IDs to the email ID of the Registrar computers (regcomp@hck.gov.in) so as to whitelist their email IDs for their access to the Court Hall Proceedings in the High Court through VC. The said Media persons shall put their name along with the media which they represent compulsorily while joining through VC.
10. Please note, waiting room is enabled in all the Court halls. Only the participants with the correct case numbers shall be allowed to participate in the Court Proceedings.
11. The Participants from outside India, shall in advance send e-Mail to Registrar Judicial requesting for permission to join the VC links i.e regjudicial@hck.gov.in

Sd/-  
Registrar (Computers)  
High Court of Karnataka  
Bengaluru

Dated: 09.12.2023  
Place: Bengaluru